

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

Criminal Appeal No(s). 1547/2019

THE STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MAHESH CHANDRA & ANR.

Respondent(s)

Date : 25-02-2020 This appeal was called on for hearing today.

For Appellant(s)

Mr. Sarvesh Singh Baghel, AOR
Mr. Ajay Kumar Prajapati, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Service is complete upon respondent No. 2, but no one has entered appearance on his behalf.

As per certificate of service Respondent No. 1 is "not residing" at the given address. Hence, Ld. counsel for Appellant shall file the fresh particulars of the above respondent and he shall also take fresh steps for the service of notice to him within a period of two weeks.

Issue reminder for Records.

List again on 17.04.2020.

RAJIV KALRA
Registrar